

(2018) 09 CHH CK 0189

Chhattisgarh High Court

Case No: Writ Petition (227) No. 778 Of 2018

Asgar Ali

APPELLANT

Vs

Samantulla @ Senulla Khan And
Ors

RESPONDENT

Date of Decision: Sept. 11, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Avinash Chand Sahu

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Learned counsel for the petitioner submits that the civil suit filed by the petitioner / plaintiff is pending consideration before the trial Court since

07.11.2012 and there is not substantial progress in the trial. Therefore, the trial Court be directed to expedite the trial of the suit.

2. I have heard learned counsel for the petitioner.

3. The prayer is fair and reasonable.

4. Be that as it may, the trial Court is directed to hear and conclude the trial of the suit filed by the petitioner / plaintiff expeditiously, preferably within

a period of four months from the date of receipt of copy of this order.

5. With the aforesaid observation, the writ petition stands disposed of. No order as to cost(s).